

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12376/2019

(Arising out of impugned final judgment and order dated 14-11-2018 in DBSAW No. 1621/2018 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

MAHESH

Respondent(s)

WITH

Diary No(s). 5506/2020 (XV)

(FOR CONDONATION OF DELAY IN FILING ON IA 34840/2020

SLP(C) No. 9289/2020 (XV)

SLP(C) No. 9290/2020 (XV)

SLP(C) No. 21399/2019 (XV)

SLP(C) No. 23456/2019 (XV)

Date : 05-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Vidhan Vyas, Adv.

Mr. Vidur Dwivedi, Adv.

Ms. Pragati Neekhara, AOR

Dr. Manish Singhvi, Sr. Adv.

Mr. Arpit Parkash, Adv.

Ms. Padhmalakshmi Iyengar, Adv.

Mr. Vishal Meghwal, Adv.

Mr. Milind Kumar, AOR

For Respondent(s)

Ms. Charu Mathur, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the parties request that the matter may be taken up on a non-miscellaneous day.

Learned counsel for the parties to file a short synopsis running into not more than three pages each.

List on a non-miscellaneous Tuesday in the month of March, 2022.

(ASHA SUNDRIYAL)

ASTT. REGISTRAR-cum-PS

(POONAM VAID)

COURT MASTER (NSH)